

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI.

RA 292/2000

in

OA 1252/2000

(AB)

New Delhi this the 19th day of October, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri V.K. Majotra, Member (A)

1. Indian Telecom Services Association
having its Office at Room No. 101
Jor Bagh Telephone Exchange, Lodi
Road, New Delhi-3

Through its President Ashok Kumar
Sinha.

2. Ashok Kumar Sinha
General Manager (OP & C)
Mahanagar Telephone Nigam Ltd.,
Khurshid Lal Bhawan, Janpath,
New Delhi-110050

.. Applicants

Versus

1. Union of India,
through its Secretary to the
Govt. of India,
Dept. of Telecommunication Services,
Sanchar Bhawan, 20 Ashoka Road,
New Delhi.

2. Chairman,
Telecommunication Commission,
Ministry of Communications,
Sanchar Bhawan, 20-Ashoka Road,
New Delhi.

3. Secretary to Govt. of India
Department of Communications,
Sanchar Bhawan, 20-Ashoka Road,
New Delhi-1

4. Union Public Service Commission,
through its Chairman,
Dholpur House, Sahajahan Road,
New Delhi.

5. Secretary to the Govt. of India
Department of Personnel and
Training, Central Secretariat,
North Block, New Delhi.

.. Respondents

ORDER (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

(AT)

We have carefully perused the grounds and submissions made in the Review Application 292/2000 in which the applicants have prayed for review of the order dated 11.8.2000 and issue of directions in terms of prayer made for interim relief in OA 1252/2000.

2. In ground (D) submissions have been made ^{that 18} in Paragraph 8 of the Tribunal's order dated 11.8.2000, a factual error has occurred in referring to the officers of the Joint Action Committee of MTNL ~~as~~ mostly comprising of Group 'C' and 'D' staff, instead of Group 'A' and 'B' staff. Having regard to these facts, in Paragraph 8 of the order, the persons will be read as mostly Group 'A' and 'B' staff instead of "Group 'C' and 'D' staff.

3. In regard to ^{the} other grounds taken by the review applicants, it is clear that an attempt has been made to re-argue the case to get the same reliefs which they have prayed for by way of interim order in the OA, on which after hearing both the parties, the order dated 11.8.2000 has been passed. As none of the grounds mentioned in the RA falls within the provisions of Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985, apart from ~~what~~ has been stated ¹⁸ in Paragraph 2 above, RA 292/2000 is rejected.

Let a copy of this order be issued to all the parties.

V.K.Majotra
(V.K.Majotra)
Member (A)

Lakshmi
(Smt.Lakshmi Swaminathan)
Member (J)